

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 333/2016

IN THE MATTER OF:

Idemitsu Lube India Pvt. Ltd.
v.

.....Petitioner

AS Autotech Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e), 438 and 439 of the Companies Act, 1956

Order delivered on 10.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Shri Soayib Qureshi, Advocate

ORDER

Learned counsel for the petitioner applies for withdrawal of the petition with liberty to file fresh one on the same cause of action under the Insolvency and Bankruptcy Code, 2016. The petition has abated in view of the notification dated 29.06.2017 but the notification permits the filing of fresh petition.

In view of the above, the petition is dismissed as withdrawn with liberty to file fresh one on the same cause of action under the Insolvency and Bankruptcy Code, 2016 or any other remedy in accordance with law.

The Registrar is directed to hand over all the original documents, if any, deposited with it at the earliest.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

10.08.2017
Vineet